

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1929/ND/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 11.12.2019

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Abhishek Anand, Mr. Sumit Bindal, Adv.

For the Respondent/ Corporate-debtor

:Mr. Dinesh Kumar Gupta, Adv.

ORDER

Heard the submissions made by the counsel for the financial-creditor. As prayed for by the counsel for the Resolution Professional two weeks time has been granted for filing reply. Post the matter to 17th January, 2020.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(Abni Ranjan Kumar Sinha)
Member (J)**